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LOK SABHA

Thursday, 31st March, 1955

The Lok Sabha met at Eleven of the Clock.

[Mr. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

12 Noon.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER SEA CUSTOMS ACT.

The Minister of Revenue and Defence Expenditure (Shri A. C. Guha): I beg to lay on the Table a copy each of the Customs Notifications Nos. 31 and 32, dated the 26th February, 1955, under sub-section (4) of section 43B of the Sea Customs Act, 1878, as inserted by the Sea Customs (Amendment) Act, 1953. [Placed in Library. See No. S-103/55.]

MESSAGES FROM THE RAJYA SABHA

Secretary: Sir, I have to report the following two messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 29th March 1955, agreed without any amend-

ment to the Medicinal and Toilet Preparations (Excise Duties) Bill, 1955, which was passed by the Lok Sabha at its sitting held on the 12th March, 1955."

(ii) "In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Finance Commission (Miscellaneous Provisions) Amendment Bill, 1955, which has been passed by the Rajya Sabha at its sitting held on the 29th March, 1955."

FINANCE COMMISSIONS (MISCELLANEOUS PROVISIONS) AMENDMENT BILL.

Secretary: Sir, I lay the Finance Commission (Miscellaneous Provisions) Amendment Bill, 1955, as passed by the Rajya Sabha, on the Table of the House.

HYDERABAD EXPORT DUTIES (VALIDATION) BILL

Mr. Speaker: I might state that the hon. Home Minister need not stand in his seat when moving anything, for reasons of health. He has my permission at all times to speak sitting.

The Minister of Home Affairs (Pandit G. B. Pant): I should thank you for your kind consideration.

I beg to move for leave to introduce a Bill to validate the levy and collection of certain duties on the export of goods from the State of Hyderabad.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to validate the levy and collection of certain duties on the export of goods from the State of Hyderabad."

The motion was adopted.

Pandit G. B. Pant: I introduce* the Bill.

RAILWAY STORES (UNLAWFUL POSSESSION) BILL

PRESENTATION OF REPORT OF SELECT COMMITTEE

Sardar Hukam Singh (Karpurthala—Bhatinda): I beg to present the Report of the Select Committee on the Bill to provide for the extension of the law relating to the punishment of the offence of unlawful possession of railway stores, as now in force, to the whole of India and to re-enact its provisions, as passed by the **Rajya Sabha**.

GOVERNMENT PREMISES (EVIC-TION) AMENDMENT BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF SELECT COMMITTEE

Pandit Thakur Das Bhargava (Gurgaon): I beg to move:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Government Premises (Eviction) Act, 1950, be further extended upto the 30th April, 1955."

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill further to amend the Government Premises (Eviction) Act, 1950, be

further extended upto the 30th April, 1955."

The motion was adopted.

†DEMANDS FOR GRANTS FOR 1955-56

DEMANDS re. MINISTRY OF EXTERNAL AFFAIRS

Mr. Speaker: The House will now take up discussion of the Demands for Grants Nos. 21, 22, 23, 24, and 113 relating to the Ministry of External Affairs. As the House is aware, five hours have been allotted for the Demands of this Ministry.

There are a number of cut motions to these various Demands. Hon. Members may hand over the numbers of the selected cut motions which they propose to move at the Table, within 15 minutes. I shall treat them as moved, if the Members in whose names those cut motions stand are present in the House and the motions are otherwise in order.

The time-limit for speeches will, as usual, be 15 minutes for the Members including movers of cut motions, and 20 minutes if necessary, for Leaders of Groups.

DEMAND No. 21—TRIBAL AREAS

Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 5,34,11,000 be granted to the President to complete the sum necessary to defray the charges which will come in course of payment during the year ending the 31st day of March, 1956, in respect of 'Tribal Areas'."

DEMAND No. 22—EXTERNAL AFFAIRS

Mr. Speaker: Motion is:

"That a sum not exceeding Rs. 6,21,00,000 be granted to the

*Introduced with the recommendation of the President.

†Moved with the recommendation of the President.